

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 951 of 2020

In the matter of:

Crown Tobacco Company Pvt. Ltd.

....Appellant

Vs.

Crale Foodlinks Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Mayank Kshirsagar, Mr. Darryl Periera and Mr. Parthasarathi Bode, Advocates.

ORDER

(Through Virtual Mode)

04.11.2020: Apart from the other issues raised in this appeal, the question for consideration is whether the municipal taxes fall within the ambit of operational debt and the default having occurred on 30th September, 2017 as reflected in Form-5, dismissal of application of Appellant under Section 9 of the 'I&B Code' on the ground of limitation cannot be sustained.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 10th December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g